

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

O.A.NO.: 541/96

Date of Decision: 03-DEC-96

Shri B.S.Bala, S/o Shri J.C.Bala, Lab-Asstt.(Mech),  
O/o the Diesel Shed Bokaro, Steel City, Distt.: Bokaro.

....APPLICANT.

Vrs.

1. Union of India, through the General Manager, South Eastern Rly., Garden Reach, Calcutta.
2. Sr. D.M.E.(D) KGP, Kharagpur, Distt.: 24 Paraganas.
3. Workshop Personnel Officer, S.E.Rly., Kharagpur.
4. Sr. Divisional Mechanical Engineer, Bokaro Steel City, Bokaro.

Counsel for the applicant : Smt. M.M.Pal.

¶ ORDER DICTATED IN OPEN COURT

C O R A M

Hon'ble Mr. K.D.Saha, Member (Administrative)

Hon'ble Mr. D.Purkayastha, Member (Judicial)

O R D E R

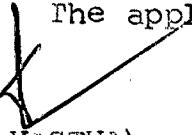
HON'BLE MR. K.D.SAHA, MEMBER(A) :

Heard Smt. M.M.Pal, learned counsel for the applicant on the question of admission. The applicant is a Laboratory Assistant (Mech.) working in Adra Division of S.E.Rly. It appears that 11 posts of Jr. Chemist & Metallurgical Assistant were required to be filled-up by selection by the respondents. Out of 11 promotional posts one post is marked for Scheduled Caste and One post for Scheduled Tribe candidates. It is submitted that only seven posts have been filled-up by general category candidates and one post by Scheduled Tribe candidate, whereas, no Scheduled Caste candidate has been taken. The submission of the

applicant is that he belongs to SC and he is duly qualified in the written test and he apprehends that he has not been considered as SC candidate due to which he has not been selected. On this issue he ~~xx~~ draws our attention to the list of candidates attached at Annexure-2, dated 22.03.1994, where the name of the applicant appears at sl.no.21 and shown as general candidate. The applicant is stated to have submitted ~~x~~ representations against his non-selection vide Annexure-5 & 6, dated 11.09.1995 and 02.01.1996 respectively, but to no effect.

2. Considering the submissions and after going through the averments, we are of the opinion that this application can be disposed of by giving a direction to the respondents to dispose of the above two representations as at Annexures 5 & 6 by a reasoned and speaking order. Accordingly, we hereby direct respondent no.5 to dispose of the representation as at Annexures-5 & 6 by reasoned and speaking order within a period of two months from the date of communication of this order. We also direct that the applicant shall submit a copy of the order alongwith a copy of the O.A. to the respondent no.5 within a month from now.

3. The application is disposed of accordingly.

  
(D. PURKAYASTHA)  
MEMBER (J)

  
(K.D. SAHA)  
MEMBER (A)